

(ग) कुशीनगर में इस समय और खुदाई करना जरूरी नहीं समझा गया है।

राजस्थान भारत सेवक समाज को अनुदान

१७३२. { श्री ५० ला० बाहूपाल :
श्री गणपति राम :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत १९६०-६१ और १९६१-६२ में राजस्थान भारत सेवक समाज को कितना आर्थिक अनुदान दिया गया;

(ख) यह अनुदान किन-किन मदों में खर्च किया गया; और

(ग) राजस्थान के प्रत्येक जिले में खर्च की गई धन राशि का विवरण क्या है ?

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) से (ग). सूचना इकट्ठी की जा रही है और वह यथासमय सभा को दे दी जायेगी।

Coal Washeries

1733. { Shri S. C. Samanta:
Shri Subodh Hansda:
Shri B. K. Das:
Shri M. L. Dwivedi:
Shri P. K. Deo:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that National Coal Development Corporation propose to set up two coal washeries for coking coal at Ramgarh and Sudamdih with foreign technical assistance;

(b) if so, whether the machineries required for the two washeries will be manufactured indigenously; and

(c) what percentage of indigenous machineries have been purchased or obtained so far?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Yes.

(b) and (c). Government's policy is to make maximum utilisation of the indigenously available plant and equipment in setting up of washeries which have not already been tied up with any foreign credit. The washeries at Ramgarh and Sudamdih are in the planning stages and only after the project reports are finalised and approved, it will be possible to examine the extent to which the indigenously available plant and equipment can be made use of in setting up these washeries.

12 hrs.

PAPERS LAID ON THE TABLE

COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Fifth Amendment Rules, 1962 published in Notification No. G.S.R. 1087 dated the 18th August, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-379/62].

NOTIFICATION UNDER SEA CUSTOMS AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy each of the following Notifications:

(i) G.S.R. No. 1063, dated the 11th August, 1962 under sub-section (4) of section 43B of the Sea Customs Act, 1878

(ii) The Central Excise (15th Amendment) Rules, 1962 published in Notification No G.S.R. 1067, dated the 11th August, 1962, under section 38 of the Central Excises and Salt Act, 1944.